

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed on: 23.01.2017
Court No. : 11
Item No. : 55

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 1720 OF 2017
WITH PRAYER FOR INTERIM RELIEF

STATE OF U.P. AND OTHERS

...PETITIONER(s)

VERSUS

JAGDAMBIKA PRASAD SHUKLA

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 13.01.2017, when the Court was pleased to pass the following order:

“Delay condoned.
Issue notice returnable on 23rd January, 2017.
Liberty is granted to file additional documents.
List on 23rd January, 2017.”

Accordingly show cause notice (returnable) on 23.01.2017 was issued to Sole Respondent through Mr. Yash Pal Dhingra, Advocate as he has already filed Vakalatnama and Memo of Appearance on behalf of Sole Respondent.

It is submitted that Counsel for the Petitioner has on 20.01.2017 filed additional documents but without applications for permission to file additional documents and exemption from filing official translation. However, the additional documents are being circulated to the Hon'ble Court.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 20th day of January, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Vinay Garg, Advocate.
Mr. Y.P. Dhingra, Advocate.

ASSISTANT REGISTRAR